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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

C A N O . 326/93.
(O.A.SB. No.888/93)

AT HYDERABAD

Date of Order: 7.4.1993

BETWEEN :

1. T.Ch. Appalaraju .. Applicants.
2. Bh. Ramakrishna

A N D

1. The Superintendent of Post Office,
Kakidada Division, E.G.Bist, A.P.
2. The Director General, Dept. of
Posts, Dak Bhavan, Sansad Marg,
New Delhi. .. Respondents.

Counsel for the Applicants .. Mr. Krishna Devan
Counsel for the Respondents .. Mr. M. Keshava Rao

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act to direct the respondents to pay to the applicants the daily allowances for the period of training in PTC, Mysore and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. M.A.295/93 under Section 4(5)(a) of the C.A.T. Procedural Rules, 1987 is filed by both the applicants in the main O.A. seeking permission to file a single O.A. After hearing Mr.Krishna Devan, Advocate for the applicant and Mr. M.Keshava Rao, Standing Counsel for the respondents, M.A.295/93 is allowed and both the applicants are permitted to join together and file a single O.A. The Registry is directed to register this O.A.

3. The facts giving rise to this O.A. in brief are as follows:-

4. The 1st applicant was working as Postman in Gandhinagar Sub-Post Office in Kakinada and the 2nd applicant as Postman in Gollaprolu Sub-Post Office, Kakinada Postal Division in East Godavari District, A.P. The first applicant is directed to undergo 'Induction to Postal Assistants Training' in Postal Training Centre, Mysore from 17.7.1989 to 6.10.1989 and the second applicant from 23.10.1990 to 12.1.1990 by the orders of the 1st respondent. According to the applicants, the first respondent has chosen to pass bill of the applicants in the month of September 1992 to the extent of T.A. claim and this disallowed the D.A. (Daily Allowance) claim. Hence the applicants had filed this O.A. for the relief as already indicated above.

5. Today we have heard Mr. Krishna Devan, Advocate for the applicant and Mr. M. Keshava Rao, Standing Counsel for the respondents.

6. Mr. Keshava Rao wanted time to file counter. Further time for filing counter of the respondents is refused. As the material is sufficient and as several similar O.A.s had already been disposed of by this Tribunal, we proceed to dispose of this O.A. at the admission stage.

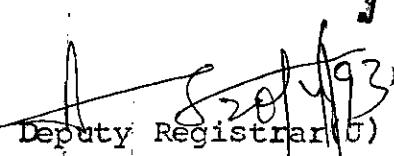
8. In the circumstances of the case and following the earlier decisions, we direct the respondents to reimburse the applicants the daily allowance for the period of training the first applicant underwent from 17.7.1989 to 6.10.1989 and the second applicant underwent from 23.10.1990 to 12.1.1990 at the Postal Training Centre, Mysore within a period of three months from the date of the receipt of this order. Out of the amount payable to the applicants in pursuance of the order of this Tribunal, the balance of the amount ~~shall be paid~~ ^{shall be paid} ~~due~~ ^{due} after deducting the amount if any already had been paid.

O.A. is allowed, leaving the parties to bear their own costs.

T. U. —

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 7th April, 1993

(Dictated in Open Court)  Deputy Registrar (U)

To

1. The Superintendent of Post Offices,
Kakinada Division, E.G.Dist. A.P.
2. The Director General, Dept. of Posts, Dak Bhavan,
sd Sansad Marg, New Delhi.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. M. Keshava Rao, Addl. CGSC CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

TYPED BY

COMPARED BY

CHECKED BY (3)

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUDL)

DATED: 7 - 4 - 1993

~~ORDER/JUDGMENT~~

R.P./ C.P/M.A.No.

in

O.A.No. 326/93

T.A.No.

(W.P.NO)

Admitted and Interim directions
issued.

Allowed.

Dispposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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